

[Translation]

MR. SPEAKER : I may ask them to increase the number from one to two.

[English]

SHRI V. SOBHANADREESWARA RAO : Why Andhra Pradesh, why not to Kanyakumari ?

[Translation]

SHRI V. TULSI RAM : Bus should be comfortable so that there is no inconvenience to the passengers. The security aspect should seriously be kept in mind. ISBT to be constructed in Nizammuddin will not prove adequate to fulfil the requirements of Delhi. You will have to construct more such terminals.

SHRI DALBIR SINGH : We have certain other proposals also for constructing new bus terminals. We propose to construct 4-5 such bus terminals by 2001. In order to avoid rush of passengers at one place, we propose to construct more bus terminals as and when the resources would be available with us.

SHRI MOHD. MAHFOOZ ALI KHAN : Mr. Speaker, Sir, there is the

facility of reserved seats for the MP's, MLA's and MLC's in the buses run by the States. May I know why such a facility has not being provided in DTC buses while DTC buses are plying to other states also ?

MR. SPEAKER : This is not relevant.

[English]

#### Development Scheme for Fisheries in Kerala

\*366. PROF. K.V. THOMAS : Will the Minister of AGRICULTURE be pleased to state :

(a) the schemes submitted by Kerala Government for the development of fisheries in Kerala;

(b) the action taken by Union Government thereon; and

(c) the Central assistance provided to Matsya Federation in Kerala ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) to (c). A Statement is given below.

#### Statement

(a) and (b). Action taken by the Government of India on the important Fisheries Projects referred to by the Government of Kerala is as follows :

Project	Action taken by the Government
1	2
1. Development of Integrated fishing harbour at Vizhinjam.	Sanctioned in February, 1987.
2. Construction of Puthiappa fishing harbour.	Sanctioned in January, 1988.
3. Construction of Munambam fishing harbour.	Revised implementation schedule awaited from the Government of Kerala.
4. Construction of Thangassery fishing harbour.	Revised implementation schedule awaited from the Government of Kerala.
5. Integrated marine fisheries Project Phase I and Phase II.	Sanctioned in April, 1985 and March, 1987.
6. Off-shore fisheries development project for dory fishing.	Sanctioned in March, 1987.

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| 7. Implementation of group accident insurance scheme for active fishermen.  | About 3,20,000 fishermen insured in 1986-87 and 1987-88.                                |
| 8. Motorisation of traditional craft.   | Scheme approved in 1987-88 for motorisation of 300 traditional craft.                   |
| 9. Kerala Fisheries Development project for Prawn culture with Kuwait Fund assistance.  | Kuwait Fund for Arab Economic Development have agreed in principle to fund the project. |
| 10. Expansion of MATSYAFED Net Complex with Japanese assistance.  | Project posed for Japanese assistance; response awaited.                                |
| 11. Establishment of Brackish-water Fish Farmers Development Agency (BFDA) under a Centrally Sponsored Scheme.                        | Sanctioned in May, 1987.  |
| 12. Establishment of Fish Farmers Development Agencies (FFDA) in Cannanore and Alleppey districts under a Centrally Sponsored Scheme. | Cannanore FFDA was sanctioned during 1986-87 and Alleppey during 1987-88.               |

(c) The National Cooperative Development Corporation has so far provided an assistance of about Rs. 402 lakhs to MATSYAFED (Kerala State Cooperative Federation for Fisheries Development Ltd.) in Kerala during *Seventh* Five Year Plan.

PROF. K.V. THOMAS : About two years back at the time of Karunakaran Ministry, a survey was made in Kerala, to identify traditional fishermen and a list was published and approved. On the basis of this approved list 220 fishermen's welfare societies were formed and the MATSYAFED under which the Central Government is giving ample assistance is the apex body of these 220 fishermen's welfare societies. And through these fishermen's welfare societies a lot of development work was done for fishermen folk. But when the Nayanar Government came into power these 220 welfare societies were abolished. (*Interruptions*)

SHRI THAMPAN THOMAS : Sir, what is this ? (*Interruptions*)

PROF. K.V. THOMAS : Sir, this is very important, because the Government of India is giving assistance.

These 220 welfare societies were abolished and another eighty fishermen's socie-

ties were formed and all these eighty fishermen's societies, instead of taking the fishermen from the approved list are taking fishermen from CITU list and assistance is being given. Even these 83 societies are not functioning properly, though the Government of India giving one hundred per cent assistance through MATSYAFED and this MATSYAFED is being misused by starting these 80 societies while the real fishermen were neglected. So, my question to the hon. Minister is, whether an inquiry will be made into this matter. (*Interruptions*)

SHRI SURESH KURUP : What inquiry ?

SHRI SHYAM LAL YADAV : It is true that the Government of India, through National Cooperative Development Corporation (NCDC) gives a lot of assistance to MATSYAFED and the total amount that has been sanctioned so far was Rs. 402.03 lakhs. This is a big assistance for fisheries in the State. There is no doubt that, a

the hon. Member says, 220 societies were formed earlier. We do not know the reasons why they were displaced and new societies were formed. Now, that the allegation the hon. Member has raised, if he gives us in detail, we shall make a through thorough inquiry into this matter and I think there should not be any politicking in these matters in bettering the lot of fishermen in this part of the country. (*Interruptions*)

**SHRI SURESH KURUP** : Are you not permitting the State Governments to take administrative decisions ? What inquiry are you going to make ? (*Interruptions*)

**PROF. K.V. THOMAS** : Sir, coming back to my second supplementary question, when the Prime Minister visited Kerala during Jan. 1987...(*Interruptions*)

**SHRI SURESH KURUP** ; What for ? For making an election speech ? (*Interruptions*)

**PROF. K.V. THOMAS** : He made a promise for the development of four fishery harbours, that is, Vizhinjan fishing harbour; Puthiappa fishing harbour, Munambam fishing harbour and Thangassery fishing harbour, and the State Government was asked to submit a detailed report on how much resource can be raised by the State itself, leaving the other things to the Centre. I want to know whether the State Government has submitted a detailed report regarding the development of these fishing harbours and the amount am allotted for the development of these harbours by the State Government.

**SHRI SHYAM LAL YADAV** : Sir, it is true that the Prime Minister had announced in Jan. 1987 the programmes for the fisheries development in Kerala in his economic package and the total sum involved was Rs. 93.57 crores. In fact, there was six major projects that were announced. In regard to Vizhinjam Integrated Fishing Harbour, Phase I and II have been completed and Phase III is under construction. In regard to Puthiappa fishing harbour, it was sanctioned in Feb. 1988. In regard to Munambam fishing harbour, reply from the State Government is awaited. In regard to Thangassery fishing harbour, reply from the State Government is also awaited. Three fishing landing jettys were approved in Feb. 1987 and Brackishwater Fish Farmers

Development Agency (BFDA) has also been sanctioned in May 1987.

Sir, earlier the policy was that the Government accepted, the money that will be invested in these fishing harbours will be 50 : 50, that is, fifty per cent Central Government and fifty per cent State Government. Now, the State Government is going back upon the commitment and this matter has to be sorted out. I hope, the State Government will strict to that formula in regard to assistance.

**SHRI THAMPAN THOMAS** : Sir, the hon. Minister has said about the cooperative societies and its functioning; the formation of MATSYAFED apex body; some amount was given to the State Government and an inquiry will be conducted into this matter and all that. I would like to know, how can the Central Government conduct inquiry into the administrative matters which have been done by the Kerala Government ? Also, will the Minister explain to us the state of affairs of the Cooperative Societies which were there prior to one year ?

**SHRI SHYAM LAL YADAV** : The Central Government advanced money and gives 100 per cent subsidy; other subsidies and loans to MATSYAFED, a state level society. The State Government has to give an explanation how they have spent the amount so that we can look into the matter.

So far as the functioning of other societies is concerned, when we receive complaints we send them to the State Government for their comments and if necessary, we make further enquiries into the matter.

**SHRI A. CHARLES** : The work on Vizhinjan fishing harbour in Trivandrum was started about a decade back. I am sorry to say that the work on this project is going on at a very slow speed. May I know the constraints that come in the way of completion of this prestigious project ? Will the Minister ensure completion of the project during the Seventh Plan itself ?

**SHRI SHYAM LAL YADAV** : Stage I and Stage II of the project has already been completed. Stage III is under construction. This is the biggest fishing harbour project involving Rs. 62.73 crores. I think, this projects is being completed within the scheduled time.